

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25672-25673/2018

(Arising out of impugned final judgment and order dated 23-04-2018 in RSA No. 1135/1992 and order dated 23-04-2018 in RSA No. 1501/1992 passed by the High Court Of Punjab & Haryana At Chandigarh)

BAGHER SINGH (D) THROUGH LRS Petitioner(s)

VERSUS

DARSHAN SINGH & ORS. ETC. Respondent(s)

Date : 08-01-2020 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Abhimanyu Tewari, AOR
Mr. Reginald Valsalan, Adv.
Mr. Viren Sibal, Adv.

For Respondent(s) Mr. Sanjeev M., Sr. Adv.
Mr. N.M. Popli, Adv.
Mr. S.M. Popli, Adv.
Mr. V.M. Popli, Adv.
Mr. Balraj Dewan, AOR

UPON hearing the counsel the Court made the following

O R D E R

The contesting respondents are represented by Mr. Balraj Dewan, learned counsel. The officer report indicates that the other respondents are not served. They, being proforma respondents, service on them is dispensed with.

Leave granted.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER